

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
VENTISYS EQUIPMENTS PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Ventisys Equipments Private Limited
2	Date of incorporation of corporate debtor	26th August, 2002
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC) – Pune
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	Corporate Identification No.: U29299PN2002PTC017241
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address of Corporate Debtor: S No. 71/2 Vadgaon, B K Sinha Road, Taluka: Haveli, District: Pune – 411 041, Maharashtra, India
6	Insolvency commencement date in respect of corporate debtor	Date of the Order: 18th September, 2019 Date of Receipt of the Order: 19th September 2019
7	Estimated date of closure of insolvency resolution process	16th March, 2020; being 180th day from the Insolvency Commencement Date (ICD)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ms. Veena Sharma IP Registration No.: IBBI/IPA-001/IP-P01164/2018-19/11835
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address Registered with the Board: Balaji Tower, Flat No. C-503, Sector 30, Vashi, Navi Mumbai-400705 Email ID Registered with the Board: veenayash@outlook.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: Legasis, Parinee Cresenzo (Standard Chartered Bank Building), 13th Floor, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051 Email ID for Correspondence: cirp.ventisyssequipment@gmail.com
11	Last date for submission of claims	2nd October, 2019; being the 14th day from the date of appointment of the Interim Resolution Professional (IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms are available at the Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ventisys Equipments Private Limited vide Order No. CP(IB)No.319/NCLT/MB/2018 dated 18th September, 2019.

The creditors of Ventisys Equipments Private Limited, are hereby called upon to submit their claims with proof on or before 2nd October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Veena
Ms. Veena Sharma

Interim Resolution Professional (IRP)

In the matter of Ventisys Equipments Private Limited

Date: 21st September, 2019

Place: Mumbai

